

(2005) 12 JH CK 0009

Jharkhand High Court

Case No: Writ Petition (PIL) No. 2405 of 2004

Citizen's Cause

APPELLANT

Vs

State of Jharkhand and Others

RESPONDENT

Date of Decision: Dec. 9, 2005

Citation: (2006) 3 JCR 205

Hon'ble Judges: N. Dhinakar, C.J; S.J. Mukhopadhyaya, J

Bench: Division Bench

Advocate: A.R. Choudhary, M.S. Anwar, for the Appellant; Anil Kumar Sinha, AG and A. Allam, for State of Bihar, for the Respondent

Judgement

@JUDGMENTTAG-ORDER

1. Advocate General submits that as on 28.11.2005, no matter was pending with the Government for orders to be passed requiring sanction and also submits that the Government gives an undertaking that if any request is made for sanction, it will be disposed of within eight weeks from the date of receipt of the said request. This writ application is disposed of.

2. Let copies of this order be given to the counsel for the parties.